

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 12th day of December, 2001.

Q U O R U M :- Hon'ble Rafiq Uddin, Member- J.

Orginal Application No. 1253 of 2000.

Smt. Nanhki Devi W/o Late Chauthi
R/o Jalalpur P.O. Mughalsarai Distt. Chandauli.

.....Applicant

Counsel for the applicant :- Sri S.K. Dey
Sri S.K. Mishra

V E R S U S

1. Union of India through the General Manager,
Eastern Rly. Calcutta.
2. The Divisional Railway Manager, E. Rly,
Mughalsarai, Distt. Chandauli.

....Respondents

Counsel for the respondents :- Sri K.P. Singh

O R D E R (Oral)

(By Hon'ble Mr. Rafiq Uddin, Member- J.)

The applicant has filed this O.A for quashing of the order dated 31.03.1998 and for issuing a direction to respondents to consider the case of her son for appointment on compassionate grounds in class IVth service.

2. The case of the applicant is that her husband named Chauthi was employed as Valve man under Eastern Railway, Mughalsarai who died on 15.03.1997 while serving under Inspector of Works (I.O.W), Mughalsarai. After death of her husband, applicant submitted an application on 19.05.1997 for appointment of her son Ram Kewal Yadav on compassionate grounds. However, the D.R.M, Eastern Rly., Mughalsarai vide impugned order

dated 31.03.1998 has rejected the claim in arbitrary manner. Agrieved by the said order, a representation was submitted by the applicant to the General Manager on 20.11.1998 to consider her claim for appointment of her son on compassionate grounds. A copy of the said representation has been filed as annexure A- 3. The submission of learned counsel for the applicant is that the representation of the applicant is still pending and no order has been passed.

3. I have heard Sri S.K. Mishra, learned counsel for the applicant and Sri K.P. Singh, learned counsel for the respondents.

4. It is submitted by the learned counsel for the applicant that the O.A may be disposed of with the direction to General Manager (P), Eastern Railway, Calcutta to consider the representation dated 20.11.1999 (annexure A- 3) and pass appropriate reasoned order. The O.A is accordingly disposed of with the direction to General Manager (P), Eastern Rly., Calcutta to consider the representation of the applicant for appointment of her son on compassionate grounds and pass appropriate reasoned order within a period of four months from the date of communication of this order. Applicant is also directed to annex the copy of the representation alongwith copy of this order for ready reference.

5. There will be no order as to costs.

Zarjuddin
Member- J.

/Anand/